

In the National Company Law Tribunal, Jaipur

CP No. 10/59/2017

TA No. 41/2018

UNDER SECTION 58-59 OF COMPANIES ACT, 2013

In the matter of:

Mahesh Kumar Jalan

..... Applicant/Petitioners

VS.

M/s Prestige City Developers Pvt. Ltd.

.....Respondent

Order delivered on 14.02.2019

Coram: Ms. Ina Malhotra, Member (Judicial)

For Petitioner (s) : Ankit Jain, PCS

For Respondent(s) : P.C. Jain, AR

ORDER

Request for adjournment is made on behalf of the parties as the counsels are on strike. In the interest of justice, adjourned to 14th March, 2019.

-Sd-

**(Ms. Ina Malhotra)
MEMBER (JUDICIAL)**